

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 1460/2016

New Delhi, this the 25th day of November, 2019

**Hon'ble Sh. R. N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

(Through advocate- Mr Rajesh Tyagi)

Versus

All India Institute of Medical Sciences
Through its Director
Ansari Road,
New Delhi ...Respondent

(Through advocate- Dr. Swati Jindal)

ORDER(ORAL)

Hon'ble Mr. R.N. Singh, Member (J)

After arguing for some time, the applicant seeks permission to withdraw this OA with liberty to the applicant to agitate all his grievances as raised in the present OA by way of preferring a representation before the competent authority under the respondents.

2.0 In view of the aforesaid, OA stands dismissed as withdrawn with liberty to the applicant to make an appropriate representation before the competent authority.

3.0. In the facts and circumstances, no order as to costs.

(Aradhana Johri)

Member(A)

(R. N. Singh)

Member(J)

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